

FIR No. 326/2016
PS Vikas Puri
State Vs. Salman @ Riyazuddin
U/s 302/307/452/147/148/149/120B/34 IPC

30.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

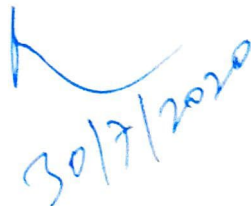
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Naveen Kohar, Ld. Counsel for the applicant/accused namely Salman @ Riyazuddin through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Ld. Counsel for the applicant/accused has submitted that he has already furnished the copy of the relevant order regarding

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withdrawal of bail application from the Hon'ble High Court of Delhi. It be checked.

On request and in the interest of justice, put up for consideration on 05.08.2020 through video conferencing.

There are intervening vacation on 01.08.2020, 02.08.2020 and 03.08.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.07.2020

FIR No. 585/2016
PS Ranhola
State Vs. Amit @ Meeta & Anr.
U/s 302/404/34 IPC

30.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Yogesh Kumar, Ld. Counsel for the applicant/accused namely Amit @ Meeta through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

This is a fresh application for interim bail on the basis of guidelines of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi as issued from time to time.

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Report of IO and Jail Superintendent has not come.

Now, put up for consideration of this application on 04.08.2020 through video conferencing. Meanwhile, status report from IO be called along with the report regarding previous involvement of applicant in any other case.

The report from concerned Jail Superintendent be also called regarding the conduct of applicant in jail during the period of custody and also regarding the period of custody which the applicant has completed in this case.

Copy of the order be sent to IO and concerned Jail Superintendent for compliance.

There are intervening vacation on 01.08.2020, 02.08.2020 and 03.08.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.07.2020

FIR No. 322/2018
PS Khyala
State Vs. Manish @ Chunkey
U/s 307/302/34 IPC

30.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Pranay Abhishek, Ld. Counsel for the applicant/accused namely Manish @ Chunkey through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

This is an application for interim bail.

Ld. Counsel for the applicant/accused has submitted that

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the application is on the basis of guidelines of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi as issued from time to time.

Ld. Addl. P.P. for the State submits that the applicant has not completed two years period of custody which is a condition as per Hon'ble High Powered Committee guidelines.

Ld. Counsel for the applicant/accused submits that he wants to withdraw the present bail application.

In view of said prayer, the present application is hereby dismissed as withdrawn.

Copy of the order be provided to both the sides. One copy of the order be sent to concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.07.2020

**FIR No. 535/2016
PS Paschim Vihar West
State Vs. Deepak @ Bhanja
U/s 392/397/482/34 IPC & 25/54/59 Arms Act**

30.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Parveen Dabas, Ld. Counsel for the applicant/accused namely Deepak @ Bhanja through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

This is a fresh application for regular bail.

Report of IO has not come.

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On request, put up for consideration on 04.08.2020 through video conferencing. Meanwhile, report of IO be called.

There are intervening vacation on 01.08.2020, 02.08.2020 and 03.08.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.07.2020

SC No. 56211/2016
FIR No. 262/2014
PS Uttam Nagar
State Vs. Satish Kumar Yadav

30.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Sh. Sachin Dev Sharma, Ld. Counsel for accused through video conference through CISCO Webex App.

The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Heard. Record perused.


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Since the case is at the stage of final arguments, therefore, it is an urgent case.

Ld. Counsel for the accused seeks short adjournment for addressing final arguments and submits that so far he has not furnished any written submission on the dedicated e-mail id of the court.

Reader of the court has also informed that no written submission has been filed so far on behalf of accused on the dedicated e-mail id of the court.

On request on behalf of accused and in the interest of justice, put up for final arguments on 21.08.2020 through video conferencing through CISCO Webex App.

Ld. Counsel for accused is directed to submit brief written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. He be also informed that he may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. Counsel for accused regarding the next date in this case.

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Ahlmad is also directed to issue notice to the concerned Jail Superintendent through Nodal Officer, if any, by e-mode/ prescribed mode for the next date with directions to connect accused Satish Kumar Yadav S/o late Sh. Lalaram @ Sahdev Singh through CISCO Webex App on video conferencing.

Copy of the order be sent to the Ld. Counsel for accused by e-mode for information.

In the interest of justice, copy of this order be also sent to the concerned Jail Superintendent for compliance and to apprise the accused about the status of the case.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.07.2020

Cri. Rev. No. 55863/2016
Jaspal Singh Vs. Parvinder Singh & Ors.

30.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 18.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of

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perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.07.2020

Crl. Rev. No. 313/2019
Harminder Pal Singh Shah Vs. State

30.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 18.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.07.2020

**SC No. 415/2019
FIR No. 596/2015
PS Anand Parbat
State Vs. Chander Prakash @ Babloo & Ors.**

30.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


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The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 18.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.07.2020

SC No. 57049/2016
FIR No. 228/2013
PS Anand Parbat
State Vs. Anil Kumar Tiwari

30.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for accused person.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

30/7/2020

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The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 18.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.07.2020

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SC No. 57630/2016
FIR No. 72/2012
PS Khyala
State Vs. Balram & Anr.

30.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


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The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 18.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.07.2020

SC No. 680/2019
FIR No. 668/2014
PS Nangloi
State Vs. Malik Raj & Ors.

30.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


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All accused persons are on bail as per previous order sheets.

The case is at the stage of arguments on charge.

No urgency has been shown so far by any of the party in

this case.

In the interest of justice, put up for appearance/ purpose already fixed on 18.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.07.2020

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Crl. Rev. No. 337/2019
R.K. Oberoi Vs. State & Ors.

30.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent No.1 (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for remaining respondents.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


30/7/2020

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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 18.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.07.2020

Crl. Rev. No. 300/2019
Kunwarpal Vs. Suraj Gupta & Ors.

30.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 18.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of

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30/7/2020

perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.07.2020

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